# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

#### Minutes of the Meeting NC-V held on 11.12.2008

The Meeting No. 37/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 11.12.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh.R.A.Lal, Deputy Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. J.D.Giri, Vice President	Nominee, AEPC
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

# (TEXTILES AND LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 37/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 37/84-ALC3/2008 MEETING DATE : 11.12.2008

Case No.:6/25/84-ALC3/2008	Party Name: GANESH POLYTEX LTD	Meet No/Date:37/84-ALC3/2008	Status:	

		11.12.2008	Approved
HQ File :01/84/050/00303/AM09/	RLA File :06/24/040/00028/AM09/	Lic.No/Date:0610014169 09.09.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage subject to clearance from Policy angle with regard to admissibility of import items viz, waste of polyester staple fibre, polyester waste, Tow waste etc.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

2		Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:37/84-ALC3/2008 11.12.2008	Status: Rejected	
	HQ File :01/84/050/00348/AM09/	RLA File :05/24/040/00449/AM09/	Lic.No/Date:0510229544 20.10.2008		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.  RLA may take suitable consequential action accordingly.				

Case No.:4/32/84-ALC3/2008	Party Name:ROLEX HOSIERY PVT LTD.	Meet No/Date:37/84-ALC3/2008 11.12.2008	Status: Rejected
HQ File :01/84/050/00350/AM09/		Lic.No/Date:0510229631 21.10.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

	Case No.:5/32/84-ALC3/2008	Party Name:UNIWORTH TEXTILES LIMITED,	Meet No/Date:37/84-ALC3/2008 11.12.2008	Status: Deferred
4	HQ File :01/84/050/00351/AM09/		Lic.No/Date:0210118735 22.10.2008	Defer Date:08.01.2009
	Decision: The Committee consider	ered the case as per agenda along	with other relevant papers a	nd decided to

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the relevant file No. 01/84/50/382/AM08/DES-V of same firm as referred by the applicant firm and defer the case for re-listing on 08.01.2009.

	Case No.:1/37/84-ALC3/2008		Meet No/Date:37/84-ALC3/2008 11.12.2008	Status: Deferred
<sub>5</sub>	HQ File :01/84/050/00401/AM09/		Lic.No/Date:0610014703 01.12.2008	Defer Date:08.01.2009
-	Desiries The Oscientification of the	1.0	10 0 1 0	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 08.01.2009.

	Party Name:NEO CORP INTERNATIONAL LIMITED	Meet No/Date:37/84-ALC3/2008 11.12.2008	Status: Transferred
HQ File :01/84/050/00402/AM09/		Lic.No/Date:1110019080 01.12.2008	

b	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed
	that ITC (HS) code of export item mentioned in this case is wrongly mentioned 63, but the export items fall
	under the purview of DES-VII Section (NC-VII). It was therefore decided to transfer the case to DES-VII
	Section.

				Meet No/Date:37/84-ALC3/2008 11.12.2008	Status: Deferred	
		HQ File :01/84/050/00403/AM09/		Lic.No/Date:0710061464 02.12.2008	Defer Date:08.01.2009	
7	Decision: The Committee considered the case as per agenda and in consultation with the representate technical authorities present in the meeting observed that firm have neither given the net weight of PVC considered to furnish the same to consider the case further and defer the case for re-listing on 08.01.2009.					ht of PVC coating the applicant firm

	Case No.:4/37/84-ALC3/2008		Meet No/Date:37/84-ALC3/2008 11.12.2008	Status: Deferred
8	HQ File :01/84/050/00404/AM09/		Lic.No/Date:3310012143 02.12.2008	Defer Date:08.01.2009
	Decision: The Committee consid	ered the case as per agenda alon	awith other relevant naners	and observed

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 08.01.2009.

Case No.:7/37/84-ALC3/2008	1	Meet No/Date:37/84-ALC3/2008 11.12.2008	Status: Approved
HQ File :01/84/050/00407/AM09/		Lic.No/Date:0510231986 02.12.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by

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allowing 5% wastage on the item of import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

		Case No.:5/37/84-ALC3/2008	1 - 2	Meet No/Date:37/84-ALC3/2008 11.12.2008	Status: Rejected
		HQ File :01/84/050/00405/AM09/		Lic.No/Date:0710061469 03.12.2008	
		that applicant firm have neither for in absence of which it is not pos constrained to reject.	ered the case as per agenda alongwarded calculation sheet nor CAE sible to compute the requirement consequential action accordingly.	O/CAM/Laymarker/Measurem of inputs. In view of this, Co	ent/Style No.,

	Case No.:6/37/84-ALC3/2008	No.:6/37/84-ALC3/2008 Party Name:RAJ EXPORTS Meet No/Date:37/84-ALC3/2008 11.12.2008		Status: Rejected			
	HQ File :01/84/050/00406/AM09/   RLA File :08/24/040/00175/AM09/   Lic.No/Date:0810076456   03.12.2008						
Decision: The Committee considered the case as per agenda alongwith that applicant firm have neither given the specific blend ratio of Measurement/Style No., in absence of which it is not possible to computation, Committee was constrained to reject.  RLA may take suitable consequential action accordingly.		o of export items nor calcompute the requirement of inp	ulation sheet,				

Case No. 502	M/s Scorpios Apparels (P) Ltd, Faridabad
NC37/09 dt.11.12.2008	F.NO.1/84/162/291/AM08-DES-V

Ratification of input output norms in respect of Advance Authorization No. 0510203031 dt. 27.04.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 08.01.2009.

Case No. 503	M/s Hunter Douglas India Pvt. Ltd.
NC37/09 dt.11.12.2008	F.NO.1/84/50/202/AM08-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0310449663 dt. 07.11.2007 – i	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and decided that a team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida shall visit the unit of applicant firm as well as SEZ unit at Chennai to ascertain the wastage of each item of imports. It was therefore decided to defer the case for re-listing on 22.01.2009.

Case No. 504	M/s Pooja International, New Delhi		
NC37/09 dt.11.12.2008	F.NO.1/84/50/421/AM06-DES-V		
Ratification of input output	norms in respect of Advance Authorization No.		
0510167090 dt. 22.09.2005 -	under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of TC, Mumbai conveyed vide their letter No. 18/2125/06/EP-II dated 15.02.2006 as detailed below: -

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S.	Export item	Import Item	1		Qty. a	allowed	
No							
1	Infant wear blouse and	Relevant	100%	cotton	0.68	Sq mtrs/Pc	
	girls blouse	woven yarn dyed fabric					
2	Infant wear blouse and	Relevant	100%	cotton	Not	allowed	since

girls blouse	woven varn dyed fabric	sample not submitted.	
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The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 505	M/s TCNS Ltd., New Delhi
NC37/09 dt.11.12.2008	F.NO.1/84/50/83/AM06-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0510156541 dt. 29.04.2005 –	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard General Manager (Logistic) of the firm, who appeared for personal hearing in this case. He explained the case along with sample and other relevant papers. The Committee felt that in order to match the style/pattern due to high fashioned Skirt in this case, the consumption of Corduroy fabric for frills, stitch and cut Wales will be more than 1.92 Sq mtrs/Pc as allowed earlier. Accordingly Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow the import item @ 2.18 Sq mtrs./Pc in stead of 1.92 Sq mtrs/Pc in partial modification of its earlier decision taken on 20.09.2007.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 506	M/s TCNS Ltd., New Delhi
NC37/09 dt.11.12.2008	F.NO.1/84/50/321/AM06-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0510163389 dt. 01.08.2005 –	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard General Manager (Logistic) of the firm, who appeared for personal hearing in this case. He explained the case along with sample and other relevant papers. The Committee felt that in order to match the style/pattern due to high fashioned Skirt in this case, the

consumption of Corduroy fabric for frills, stitch and cut Wales will be more than 1.64 Sq mtrs/Pc as allowed earlier. Accordingly Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow the import item @ 2.18 Sq mtrs./Pc in stead of 1.64 Sq mtrs/Pc in partial modification of its earlier decision taken on 20.09,2007.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 507	M/s J.D.Jones & Co. Pvt. Ltd., Kolkata
NC37/09 dt.11.12.2008	F.NO.1/84/50/214/AM09-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0210113212 dt. 03.06.2008 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on item of import as detailed below: -

Export item	Export Qty.	Import Item	Qty. allowed
Pacmaan Gland packing NA747 containing 100%	950 Kgs	Aramid Yarn Twaron	997.5 Kgs.
Aramid Yarn Twaron			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 508	M/s Vanasthali Textile Industries Ltd.,
NC37/09 dt.11.12.2008	F.NO.1/84/162/1030/AM08-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0510212555 dt. 26.11.2007 –	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith relevant and Sh. Raghuram, an authorized representative of firm, who appeared for personal hearing along with technical person. They explained that the A/A in question was issued for De-bonding of their unit from a 100% EOU to DTA unit and goods were allowed to clear on the stock certificated issued by Central Excise officer Behror. They have submitted the following details of goods, which were lying in 3 stages at the time of clearance:-

## In the form of finished goods

Export Qty.(in MT)

(i) Dyed & Bleached Terry Towels

229.477

(ii) Bleached & Dyed sheared Terry Towel

98.868

(iii) Left over bleached & Dyed Towels (Sheared)

0.449

## In the form of Semi finished goods

## Semi finished goods

(i) Yarn dyed terry toweling	346.722 MT
(ii) Yarn dyed terry toweling(sheared)	146.958 MT
(iii) Grey Terry toweling(to be dyed)	53.204 MT
(iii) Grey terry toweling(for white towel)	19.262 MT
(iv) Grey terry toweling(Sheared)	93.258 MT

## In the form of raw materials

(i) 100% cotton grey yarn	29.885 MT
(ii) Dyed yarn	64.142 MT
(iii) Dyes	11.973 MT
(iv) Chemicals	99.558 MT

In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to impose Export Obligation & to allow stock transfer of raw materials on advance authorization as under:-

- (A) Export of finished goods at [I] (i), (ii) & (iii).
- (B) Export of Bleached white Terry Towel-17.130 MT and Bleached & Dyed Terry Towel 74.606 MT for in process goods as at II above.
- (C) Export of Bleached & Dyed Terry Towel 24.805 MT and 57.728 MT for raw material including dyes & chemical as at III above.

Under advance authorization, the Qty. at III will be debited. However, Export Obligation will be of (A)+(B)+(C) above. R.A to ensure the Qty. of dyes and chemicals as per stock list attached by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 509	M/s VSSM Varso Belts Pvt. Ltd.
NC37/09 dt.11.12.2008	F.NO.1/84/50/83/AM06-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0410096646 dt. 20.06.2008 -	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to replace the case before Norms Committee alongwith file No. 01/84/50/384/AM09/DES-V of same firm for taking final view in the matter. It was therefore decided to defer the case for re-listing on 08.01.2009.

Case No. 510	M/s Chinar Forge Ltd, Jallandhar	
NC37/09 dt.11.12.2008	F.NO.1/84/162/510/AM09-DES-V	
Ratification of input output	norms in respect of Advance Authorization No.	
3010057807 dt. 02.09.2008 -	under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorization issued in this case as per report submitted by the team consisting officers from DGFT, DC (MSME) and DIPP, who visited the units of applicant as detailed below:-

Export Item	Item of inputs	Qty. Recommended
Synthetic printed	BCF Nylon yarn	1.05 kg/kg content in export.
tufted		
Carpet/Mats		
	Polypropylene BCF yarn	1.03 kg/kg content in export.
	Polypropylene Primary backing	1.04 kg/kg content in export.
	Natural Rubber Latex (60% DRC)	0.136 kg/Sq mtr of export.
	Oelic Acid Soap (75% TSC)	0.261 kg/Sq mtr of export.
	Synthetic Rubber Latex SBR (67% TSC)	0.516 kg/Sq mtr of export.
	ZDEC (Rubber Accelerator)	0.018 kg/Sq mtr of export.

ZMBT (Rubber Accelerator)	0.013 kg/Sq mtr of export.
Wingstyl L (Rubber anti-oxidant)	0.013 kg/Sq mtr of export.
Calcium Carbonate filler	0.184 kg/Sq mtr of export.
Acid dyes/Cationic Dyes	0.02 kg/ kg BCF Nylon yarn in
	the export product.
Chemicals (Tanasprint ST 160 Xtrme)	0.02 kg/kg of export.

The values of dyes and Chemicals shall be restricted to 14% of FOB Value within the overall CIF Value of the Licenses.

It was also advised that for future exports, a condition in the export product should be suffixed as detailed under:-

## "Containing solid gel coating weight 750+/- 10 GSM."

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No. 511	M/s Alpha Corporation, Ludhiana
	NC37/09 dt.11.12.2008	F.NO.1/84/162/511/AM09-DES-V
Ī	Ratification of input output	norms in respect of Advance Authorization No.
	3010057799 dt. 02.09.2008 –	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on item of import as detailed below: -

Export item	Export Qty.	Import Item	Qty. allowed	
Cashmere Throw	270 Kgs	Cashmere yarn	283.5 Kgs.	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

#### Outside agenda case

Case No. 1	M/s Gaurav International,
NC37/09 dt.11.12.2008	F.NO.1/84/50/184/AM09-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0510223411 dt. 04.07.2008 -	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to refer the relevant details submitted by the firm to DC (MSME) for their examination and comments and defer the case for re-listing on 08.01.2009.

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